

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 52/81 SCHEDULED TO BE HELD ON 22.03.2011 BUT ACTUALLY HELD HELD ON 29.03.2011.

The Meeting No. 52/81 of Norms Committee-II was held on 29.03.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K. Funda, AD	MSME
4.	Ms. R.L.Devi, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:8/52/81-ALC2/2010	Party Name:DELTON CABLES LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00573/AM11/	RLA File :05/23/040/00173/AM10/	Lic.No/Date:0510268830 22.07.2010	Defer Date:10.05.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011: - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet - Net weight per KM of each Export product. - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.				

4 Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be relisted on 10.05.2011.

2	Case No.:19/52/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Approved
	HQ File :01/81/050/00584/AM11/	RLA File :05/24/040/00299/AM11/	Lic.No/Date:0510278329 30.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:- Taking clue from SION C-397, quantities of import items from Sl. No. 1 to 6 may be allowed as 1.10 Kgs./Kg. content in the export products.			

3	Case No.:9/52/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00574/AM11/	RLA File :03/94/040/00860/AM11/	Lic.No/Date:0310608721 30.12.2010	Defer Date:10.05.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 10.05.2011.			

4	Case No.:5/52/81-ALC2/2010	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00570/AM11/	RLA File :03/94/040/00874/AM11/	Lic.No/Date:0310611252 17.01.2011	Defer Date:10.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011:			

1. List of Export products giving description of each product like Voltage rating, conductor material, insulation, sheathing, armouring details etc.
 2. Information in respect of S.No. 12 of Standard Deficiency Format-export product wise.
- The case stands deferred and to be relisted on 10.05.2011.

5	Case No.:11/52/81-ALC2/2010	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM11/	RLA File :03/94/040/00883/AM11/	Lic.No/Date:0310611243 17.01.2011	Defer Date:10.05.2011
	Decision : NC observed that case is under examination at Ministry of Steel. The case stands deferred and to be relisted on 10.05.2011.			

6	Case No.:10/52/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Approved
	HQ File :01/81/050/00575/AM11/	RLA File :07/24/040/00412/AM11/	Lic.No/Date:0710076882 24.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:- 1. Quantity of import item at S.No.1 may be allowed as 96852 Kgs. inclusive of a wastage of 1%. 2. Quantity of import item at S.No.2 may be allowed as 37608 Kgs. on net to net basis as claimed by the firm. 3. Quantity of import item at S.No.3 may be allowed as applied for i.e. 1880 Kgs. inclusive of a wastage of 5%. 4. Quantity of import item at S.No.4 may be allowed as applied for i.e. 68107 Kgs. inclusive of a wastage of 2%.			

7	Case No.:15/52/81-ALC2/2010	Party Name:SANKALP FORGINGS PVT.LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00580/AM11/	RLA File :31/24/040/00227/AM11/	Lic.No/Date:3110046694 31.01.2011	Defer Date:10.05.2011

Decision :NC decided to refer the case to DIPP for comments. The case stands deferred and to be relisted on 10.05.2011.

8	Case No.:18/52/81-ALC2/2010	Party Name:VINAYAKA INDUSTRIAL ENTERPRISES,	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Approved
	HQ File :01/81/050/00583/AM11/	RLA File :07/24/040/00432/AM11/	Lic.No/Date:0710077150 04.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:- 1. Words "Length 3.3 Mtrs." may be suffixed with the description of export product at Sl. No. 1. 2. Words "Length 6.6 Mtrs." may be suffixed with the description of export product at Sl. No. 2. 3. Words "Length 3.8 Mtrs." may be suffixed with the description of export product at Sl. No. 3. 4. Quantity of import item at S.No.1 may be allowed as applied for without any wastage. 5. Quantity of import item at S.No.2 may be allowed on net to net basis with accountability clause.			

9	Case No.:12/52/81-ALC2/2010	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00577/AM11/	RLA File :06/24/040/00060/AM11/	Lic.No/Date:0610020950 10.02.2011	Defer Date:10.05.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 10.05.2011.			

10	Case No.:16/52/81-ALC2/2010	Party Name:WELSPUN CORP LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Approved
	HQ File :01/81/050/00581/AM11/	RLA File :34/24/040/00290/AM11/	Lic.No/Date:3410029340 14.02.2011	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 29.03.2011 as under:-

1. The following may be suffixed with the description of export product:
“ OD 1625.6 MM x 16 MM (WT) – qty 60000 mtrs.”
2. Word “Relevant “may be prefixed and with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 39855.72 MT. inclusive of 5% wastage after taking clue from SION C-1292.
3. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 157383.33 Kgs. after taking clue from SION C-1292.
4. Quantity of import item at Sl.No. 3 viz. Epoxy powder(FBE) may be allowed as 153209 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e 79394 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 5 viz. Polypropylene may be allowed as 1498989 Kgs inclusive of 5 % wastage.
7. Quantities of import items at Sl.No. 6 may be allowed within 6% of fob value of exports after taking clue from SION C-1292.
8. Quantity of import item at Sl.No. 7 viz. Fuel(Diesel) required for Captive Power Plant may be allowed as per General Note for fuel i.e. within 4 % FOB value of exports.

11	Case No.:13/52/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:10.05.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 10.05.2011.			

12	Case No.:14/52/81-ALC2/2010	Party Name:ANDRITZ HYDRO PRIVATE LIMITED,	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00579/AM11/	RLA File :11/21/040/00129/AM11/	Lic.No/Date:1110024055 18.02.2011	Defer Date:10.05.2011

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 10.05.2011.

13	Case No.: 1/52/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00566/AM11/	RLA File :10/24/040/00112/AM11/	Lic.No/Date:1010041909 25.02.2011	Defer Date:10.05.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 10.05.2011.			

14	Case No.: 2/52/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status: Closed
	HQ File :01/81/050/00567/AM11/	RLA File :07/24/040/00486/AM11/	Lic.No/Date:0710077812 03.03.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

15	Case No.: 3/52/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00568/AM11/	RLA File :05/24/040/00386/AM11/	Lic.No/Date:0510285257 07.03.2011	Defer Date:10.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011: 1. Information in respect of Sl. No. 5 of Standard Deficiency Format. 2. Outer Diameter (OD), Wall Thickness (WT) and total length of each Export product. The case stands deferred and to be relisted on 10.05.2011.			

16	Case No.:4/52/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00569/AM11/	RLA File :05/24/040/00387/AM11/	Lic.No/Date:0510285258 07.03.2011	Defer Date:10.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 29.03.2011: 1 Information in respect of Sl. No. 5 of Standard Deficiency Format. 2 Outer Diameter (OD), Wall Thickness (WT) and total length of each Export product. 3 Material of construction of Seamless Line Pipes i.e. Alloy Steel or Non-Alloy Steel. The case stands deferred and to be relisted on 10.05.2011.			

17	Case No.:6/52/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00571/AM11/	RLA File :05/23/040/00346/AM11/	Lic.No/Date:0510285390 08.03.2011	Defer Date:10.05.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 10.05.2011.			

18	Case No.:7/52/81-ALC2/2010	Party Name:MINDARIKA PVT. LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Case Added
	HQ File :01/81/050/00572/AM11/	RLA File :05/24/040/00348/AM11/	Lic.No/Date:0510285417 08.03.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

19	Case No.:17/52/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00582/AM11/	RLA File :31/24/040/00275/AM11/	Lic.No/Date:3110047259 08.03.2011	Defer Date:10.05.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011.				

20	Case No.:20/52/81-ALC2/2010	Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD.	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00585/AM11/	RLA File :31/24/040/00274/AM11/	Lic.No/Date:3110047285 09.03.2011	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011			

21	Case No.:21/52/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00586/AM11/	RLA File :07/24/040/00505/AM11/	Lic.No/Date:0710077937 09.03.2011	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011			

22	Case No.:22/52/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00587/AM11/	RLA File :07/24/040/00509/AM11/	Lic.No/Date:0710077938 09.03.2011	Defer Date:10.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011			

23	Case No.:23/52/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2010	Status:Deferred and Re-
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			22.03.2011	indexed
	HQ File :01/81/050/00588/AM11/	RLA File :09/24/040/00468/AM11/	Lic.No/Date:0910045872 09.03.2011	Defer Date:10.05.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 10.05.2011				

24	Case No.:24/52/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:52/81-ALC2/2010 22.03.2011	Status:Closed
	HQ File :01/81/050/00589/AM11/	RLA File :07/24/040/00439/AM11/	Lic.No/Date:0710077970 10.03.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

PART – AR – FRESH

Case No. AR- 80	M/S India Metal & Engineering Services
Meeting No.52/81	F.No.01/81/50/167/AM10/DES-II
Dated : 22.03.2011	Advance License No. 0710066830 dt.04.09.2009
	RLA F.No.07/24/40/0195/AM10

Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 10.05.2011.

Case No. AR- 81	M/S Assem Technologies Pvt., Ltd.,
Meeting No.52/81	F.No.01/81/50/208/AM10/DES-II
Dated : 22.03.2011	Advance License No. 1110019769 dated 04.03.2009
	RLA F.No.11/24/40/078/AM09

Decision : NC decided to ratify the norms of above AA on repeat basis as per NC decision taken in M.No 28/80 dated 13.10.2009 & 02/80 dated 13.4.2010 in r/o AA No. 1110017303 dated 30.05.2008.

PART – C – FRESH

CASE NO. C - 30	M/s. Welspun Gujarat Stahl Rohren Ltd. received through EEPC India, Kolkata
Meeting No. 52/81	F.No.01/81/162/728/AM'10/DES-II
Dated: 22.03.2011	

Decision :NC decided to modify the SION C-593 as per written comments of DIPP vide U.O. No.7/40/2010-TSW dated 08.04.2010 . DIPP vide their U.O. dated 8.4.2010 had recommended two description of export product and NC with the advice of representative of MOS decided to accept 2nd description as suggested by DIPP. (This description is same as for DIPP & MOS recommendation).

CASE NO. C -31	Reference received through PC-IV Section of DGFT office of M/s. Vee Gee Industrial Enterprises Pvt. Ltd., Faridabad
Meeting No. 52/81	F.No.01/81/162/728/AM'10/DES-II
Dated: 22.03.2011	

Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 10.05.2011: -

1.Information in respect of S.No. 3,4,5,11, of the Standard Deficiency Format export product wise.

PART – D – FRESH

Case No. D- 05	M/S Automotive Component Manufacturers Association of India, New Delhi
Meeting No.52/81	F.No.01/81/162/872/AM1/DES-II
Dated : 22.03.2011	

Decision :NC decided that this matter needs to be dealt by DEPB Committee who may take a view as SION C-27 has been already amended vide P.N. No. 36 dated 15.1.2009.
